

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 141/TT/2019

- Subject** : Approval of transmission tariff for 11 non-ISTS lines, owned by OPTCL, carrying ISTS power for the 2014-19 tariff period for inclusion in computation of Point of Connection (PoC) charges and losses in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Odisha Power Transmission Corporation Ltd. (OPTCL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 3 others
- Parties present** : Shri R. K. Mehta, Advocate, OPTCL

Record of Proceedings

The Learned counsel for the Petitioner submitted that this petition is filed as per the directions of the Commission in order dated 17.9.2018 in Petition No. 25/TT/2018 and all the information required for determination of tariff has been filed. He submitted that none of the respondents have filed any reply. He requested to refund the filing fee paid in Petition No. 25/TT/2018.

2. The Commission directed the Petitioner to submit the details from where the power is being evacuated and the place of destination. The Commission further directed the Petitioner to submit the proof of publication of notice in the Newspaper as required under Regulation 3(8) of the Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004.

3. The Commission directed the petitioner to submit the following information, on affidavit by 20.3.2020 with an advance copy to the respondents:-

- (i) What was the original purpose of constructing these lines? Submit the relevant documents in this regard.
- (ii) Is there any agreement to transfer power to other region/State through these lines? If so, submit a copy of the same.
- (iii) Whether these lines are being utilized?



(iv) COD of Assets-7 and 8 as per previous petition was 1995 and 1982 respectively, whereas the COD indicated in the instant petition is different? Clarify the same.

4. The Commission directed the respondents to file their reply by 30.3.2020 with an advance copy to the petitioner who shall file its rejoinder, if any, by 6.4.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. Subject to the filing of proof of publication of notice in the newspapers and the above information, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

